

.1.

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.180/00079/2019**

**Friday, this the 30<sup>th</sup> day of August, 2019**

**C O R A M :**

**HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

K.Saraswathi,  
D/o.late K.Viswanathan Nair,  
Aged 67 years,  
'Sudarshini', Nelliayamkunnam,  
Alathur P.O., Palakkad – 678 541. ...Applicant

**(By Advocate Mr.C.S.G.Nair)**

**v e r s u s**

1. Chief Commissioner of Indirect Taxes & Customs,  
Central Revenue Buildings, I.S.Press Road,  
Cochin – 682 018.
2. Pay & Accounts Officer,  
Central Excise, Central Revenue Buildings,  
I.S.Press Road, Cochin – 682 018.
3. Chief Controller of Accounts,  
Central Pension Accounting Office,  
Trikoot-II, Bhikaji Cama Place,  
R.K.Puram, New Delhi – 110 066.
4. Union of India,  
represented by its Secretary,  
Department of Pension & Pensioners' Welfare,  
Loknayak Bhavan, Khan Market, New Delhi – 110 001. ...Respondents

**(By Advocate Mr.C.P.Ravikumar, ACGSC)**

This application having been heard on 30<sup>th</sup> August 2019, the Tribunal on the same day delivered the following :

.2.

**O R D E R (O R A L)**

When the matter came up for consideration today, learned counsel for the respondents submitted that the Principal Commissioner of Central Tax & Central Excise, Cochin vide letter C.No.II/39/2019-20 Actts., dated 18.7.2019 issued to the Assistant Commissioner of Central Tax & Central Excise, Thrissur Division, has accorded sanction as per Rule 54(6) of CCS Pension Rules, 1972 for adding the name of applicant, Ms.Saraswathi.K., in the PPO of her father late Shri.Viswanathan Nair (Retd.) for payment of family pension for life, a copy of the same is produced as Annexure R-1.

2. In the light of the above, nothing more survives in the O.A to be decided by this Tribunal. However, the respondents are directed to see that family pension is paid to the applicant with all consequential benefits within a period of three months from the date of receipt of a copy of this order. The O.A is disposed of accordingly with liberty to the applicant to approach this Tribunal again in case of any grievance still subsists. No costs.

(Dated this the 30<sup>th</sup> day of August 2019)

**ASHISH KALIA  
JUDICIAL MEMBER**

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**List of Annexures in O.A.No.180/00079/2019**

1. **Annexure A-1** – A copy of the Death Certificate issued by the Alathur Grama Panchayat dated 20.10.2003.
2. **Annexure A-2** – A copy of the Death Certificate issued by the Alathur Grama Panchayat dated 9.5.2018.
3. **Annexure A-3** – A copy of the Medical Certificate issued by the District Hospital Palakkad.
4. **Annexure A-4** – A copy of the Residential Certificate issued by the Village Office, Alathur dated 20.6.2018.
5. **Annexure A-5** – A copy of the judgment dated 25.4.2018 in O.P.No.629/2016 of the Family Court at Palakkad.
6. **Annexure A-6** – A copy of the Decree of the Family Court, Palakkad in OP No.629/2016.
7. **Annexure A-7** – A copy of the Income Certificate issued by the Tahasildar, Alathur on 18.1.2019.
8. **Annexure A-8** – A copy of the certificate obtained from the President of Althur Grama Panchayat.
9. **Annexure A-9** – A copy of the certificate obtained from the Sri.T.K.Rajagopalan, Assistant Commissioner of Central Excise (Rtd.).
10. **Annexure A-10** – A copy of the certificate obtained from the Sri.Poomarathil Vijayan, Superintendent of Central Excise (Rtd.).
11. **Annexure A-11** – A copy of the representation dated 15.5.2018.
12. **Annexure A-12** – A copy of the representation dated 10.8.2018.
13. **Annexure R-1** – A copy of the letter C.No.II/39/2/2019-20 Actts. dated 18.7.2019 of the Principal Commissioner, Central Tax & Central Excise, Cochin.

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